

(b) the total amount so paid;

(c) whether it is a fact that the Government of Mysore have refunded this amount;

(d) whether it is also a fact that the Central Government reimbursed the amount to the Government of Mysore by way of grant-in-aid; and

(e) if the reply to part (d) above be in the affirmative, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT): (a) to (e) : A statement is laid on the table of the House.

#### Statement

When the Central Government took over the Kolar Gold Mining Undertakings from 1-12-1962, the Government of Mysore raised the question of compensation for loss of tax on electricity and it was agreed, taking note of the price that was fixed for taking over the Mines, that the State Government would be compensated by an annual payment. Certain payments of the amounts billed by the Mysore State Electricity Board had been made under protest, upto October, 1964 by the Managing Director, Kolar Gold Mining Undertakings as they included some amount on account of electricity tax. The manner of compensating the State Government was decided in consultation with the State Government in October/November, 1964 and the amount of Electricity tax paid under protest was adjusted. A Grant-in-Aid equivalent to the tax on the basis of rates prevalent on 1-12-1962 was given. It was felt that the giving of a grant-in-aid did not, in the circumstances of this case, amount to circumvention of the provisions of the Constitution. The total grant thus given for the period upto 31-3-1966 amounted to Rs. 47.52 lakhs, including the amount of Rs. 28.9 lakhs adjusted as aforesaid. From 1-4-1966 this grant-in-aid was stopped, as the Finance Commission had taken this factor into account in fixing the overall Grant-in-Aid.

#### Supreme Court Judgement on Preparation of I.T.O.s Seniority List

\* 614. SHRI SHARDA NAND:  
SHRI BANSH NARAIN SINGH:

Will the Minister of FINANCE be pleased to state :

(a) whether Government have proposed a new seniority list of Income-tax Officers in accordance with the principles laid down by the Supreme Court in its Judgement given on a writ petition on promotion of Income-tax Officers;

(b) if so, how many persons have been affected by it; and

(c) what will be its implications ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT): (a) A fresh seniority list of Income-tax Officers, Class I has been drawn up and issued in compliance with the mandamus of the Supreme Court.

(b) The seniority of 1184 persons has been affected, one way or another,

(c) Of the affected persons, 154 are the junior-most officiating promotees who have not been given any weightage in seniority. They will be adjusted against the vacancies falling in the promotion quota in future years, and seniority given to them as and when they are so adjusted.

#### आधुनिक रासायनिक उर्वरक कारखाने

\* 616. श्री महाराज सिंह भारती :  
क्या पेट्रोलियम और रसायन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि आधुनिक रासायनिक उर्वरक कारखानों के डिजाइन, इंजीनियरिंग तथा स्थापना का काम भारत में हो रहा है। परन्तु इसका निर्माण कार्य भारत में नहीं हो रहा है जिसके परिणामस्वरूप ये तीनों कार्य बेकार में ही किए जा रहे हैं और भारत को अन्य देशों पर निर्भर करना पड़ता है; और

(ख) यदि हाँ, तो देश की आवश्यकताओं को पूरा करने के लिए इन कारखानों